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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Public Notice No. 18 (RE-2012) / 2009-14
New Delhi, the 28th September, 2012

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby makes the following corrections / amendments in HBPv1 (including Appendices and ANFs) with immediate effect:

- (i) Serial Number 4 (Application Fee Details) in the existing ANF 2 D (Application Form for Export Licence for Restricted Items) is deleted.
 - (ii) Guidelines for applicants in the existing ANF 2 D are amended.
2. The existing ANF-2D as appearing in the HBP Vol.I shall be replaced as per specimen of revised ANF-2D annexed with this Public Notice.
3. Effect of this Public Notice:-
- (i) Serial Number 4 (Application Fee Details) in the ANF 2 D has been deleted as no fee is prescribed for export licence.
 - (ii) Guidelines for applicants in the ANF 2 D have been amended to make it more user friendly.

(Anup K. Pujari)
Director General of Foreign Trade
E-mail: dgft[at]nic[dot]in

(F. No. 01/91/162/3/AM10/Export Cell)

ANF 2 D

Application Form for Export Licence for Restricted Items

[Please see guidelines (at the end) before filling the application]

1. IEC Number

2. Applicant Details
i. Name
ii. Address

3. Application Submission Details (in case of electronically submitted applications)
i. ECOM Reference Number
ii. Date of Submission on Server
iii. Submitted to which Regional Authority
iv. File Number
v. Date of Issue

4. Total FOB value applied for
i. In Rupees
ii. In Foreign Currency

5. Details of items applied for export

S No	Description	ITC(HS) Code	Quantity	FOB Value (Rs)

6. Details of exports made of the item applied for in the preceding 3 licensing years

S No	Year	Export Licence Details				Quantity Exported	FOB Value of Exports (US \$)	Export Destination
		No	Date	Qty	Value (US \$)			

7. Purpose of Export (Please tick)	
i. Trade	
ii. Personal	
iii. Sample	

8. Foreign Buyer Details
i. Name
ii. Address
9. Shipment Details
i. Port of Loading
ii. Port of Discharge
iii. Country of Export

10. In case of export of samples/ exhibits/ gifts/, please furnish
i. Ceiling Limit
ii. How much in excess of Ceiling Limit
iii. Justification for Excess

11. In case of export by post, please furnish details of postal authorities where the parcel will be placed

12. In case of export of seeds, please furnish
i. Details of seed/planting material proposed for export
ii. Whether seed/planting material proposed to be exported is of notified variety : Yes/No
iii. Whether seed/planting material proposed to be exported has been produced under custom production arrangement ? if yes, enclose details /agreement entered into with buyer
iv. Whether variety of Seed/planting material proposed to be exported is used in India: Yes/ No.
v. Places where the variety proposed to be exported is grown

13. Any other relevant information

DECLARATION/UNDERTAKING

1. I / We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from.

2. I / We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

3. I / We undertake to abide by the provisions of the FT (D & R) Act, 1992, the Rules and Orders framed there under, FTP, HBP v 1 and HBP v2 and ITC (HS).

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a. I / We hereby certify that the firm / company for whom the application has been made has not been penalized under Customs Act, Excise Act, FT (D & R) Act 1992 and FERA / FEMA.

b. I / We hereby certify that none of the Proprietor / Partner(s) / Director(s) / Karta / Trustee of firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to adverse notice of DGFT.

c. I / We hereby certify that the Proprietor / Partner(s) / Director(s) / Karta / Trustee, as the case may be, of the firm/company is / are not associated as Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / company which is in the caution list of RBI.

d. I / We hereby certify that neither the Registered Office / Head Office of the firm/company nor any of its Branch Office(s) / Unit(s) / Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy.

5. I / We hereby declare that I / We have not obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.

5A. I / We hereby declare that I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) and that the item(s) exported / proposed to be exported does not fall within this list and that I / We agree to abide by the provisions of FTP for export of SCOMET items contained in the FTP, Schedule 2 of ITC (HS) and the HBP v1, irrespective of the scheme under which the item is exported / proposed to be exported.

6. I / We solemnly declare that I / We have applied for / obtained a RCMC to the EPC which pertains to our main line of business. In case we have applied to any other council, the application has been made within the purview of the provisions of Para 2.63 of the HBP v1.

7. I hereby certify that I am authorised to verify and sign this declaration as per Paragraph 9.9 of the Policy.

Signature of the Applicant

Place

Name

Date

Designation

Official Address

Telephone

Residential Address

Email Address

GUIDELINES FOR APPLICANTS
Please see paragraph 2.49 of HBP v1

1. Two hard copies of the application (ANF 2 D) must be submitted.
2. In case application is submitted electronically, no hard copy of ANF1 is required to be submitted. Where applications are not submitted electronically, hard copy of ANF1 needs to be submitted along with ANF 2 D.
3. Each page of the application has to be signed by the applicant.
4. Hard copies of Applications (ANF 1 and ANF 2 D) may be submitted to Export Cell, Directorate General of Foreign Trade (HQ), H-wing, Maulana Azad Road, New Delhi-110011.
5. Only relevant portions of Application need to be filled in.
6. Application must accompany the copy of IEC. Copy of RCMC, if any may be submitted.